

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.314 of 2024(SZ)

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the News Item in The Hindu dt: 04.11.2024 titled, "Residents stage protest against pollution caused by Vijayawada Thermal Power Station".

And

Andhra Pradesh Pollution Control Board
Through its Member Secretary
Andhra Pradesh and others

..Respondent(s)

STATUS REPORT FILED BY
ANDHRA PRADESH POLLUTION CONTROL BOARD
RESPONDENT NO.1

DATE : 06.04.2026



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BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.314 of 2024(SZ)
[Earlier O.A. No. 1302 of 2024(PB)]

IN THE MATTER OF:

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in The Hindu dt: 04.11.2024
titled, "Residents stage protest
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Vijayawada Thermal Power
Station".

And

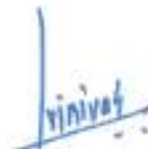
Andhra Pradesh Pollution Control Board (APPCB),
Through its Member Secretary,
Andhra Pradesh and ors.

...Respondent(s)

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Dt. .04.2026
Place: Vijayawada.


Environmental Engineer,
APPCB, Regional Office,
Vijayawada.
ENVIRONMENTAL ENGINEER
A.P.Pollution Control Board
Regional Office, Vijayawada

Latest status report of the A.P. Pollution Control Board (APPCB) in compliance with the Hon'ble N.G.T, Chennai Order dated.02.02.2026 in O.A. No.314 of 2024(SZ) (Earlier O.A. No.1302 of 2024 (PB)) Tribunal on its own Motion SUO MOTU based on the news item in The Hindu newspaper dated.04.11.2024 titled "Residents stage protest against pollution caused by Vijayawada Thermal Power Station".

1. A coal based Thermal Power Plant (TPP) is established in the name of M/s. Dr. Narla Tatarao Thermal Power Station at Ibrahimpattam (V&M), NTR District during the year 1979. The industry expanded power plant capacity in multiple phases (Unit-I to VIII). As on date, the cumulative Electricity generation of all the TPP is 2560 MW.
2. The APPCB has issued recent renewal of combined order of Consent to operate (CTO) and Hazardous Waste Authorisation (HWA) on 24.04.2023 to generate Electric power -1760 MW (6 x 210 MW (Stage-I, II & III)) + 1 x 500 MW (Stage-IV)), valid upto 31.12.2027.
3. The APPCB issued combined order of CTO and HWA to the Stage-V of the TPP on 28.04.2023 to generate Electric power of 800 MW (Stage-V), valid upto 30.04.2026.
4. The Hon'ble N.G.T (PB), New Delhi registered SUO MOTU case based on the news item published in The Hindu newspaper dated.04.11.2024, under the caption "Residents stage protest against pollution caused by Vijayawada Thermal Power Station", vide O.A. No.1302 of 2024 (PB).
5. The case was listed on 19.11.2024 before the Hon'ble N.G.T (PB), Delhi and O.A. was transferred to the Southern Zonal Bench, renumbered as O.A. No.314 of 2024 at the Hon'ble N.G.T (SZ).
6. The APPCB got enquired the matter and reviewed the non-compliance status of the TPP before the Monitoring (Task Force) Committee during the meeting held on 25.11.2024 and issued specific time bound directions to the TPP vide order dated: 10.01.2025 to submit time bound action plan to rectify, with budgetary estimations to rectify the violations and imposed bank guarantee for Rs. 1.0 Crores towards commitment of the unit to ensure compliance to the directions. Copy enclosed as **Annexure-I**.
7. M/s. Dr. Narla Tatarao Thermal Power Station has submitted its action plan for control of the pollution vide letter dated.27.01.2025. wherein it was furnished that they are in the process of rectification of the pollution control systems with an allocated budget of about Rs.59.0 Crores.

8. The APPCB has received another complaint filed by Sri Cherukuri Subba Rao, Guntupalli (V), Ibrahimpatnam (M), NTR District through Public Grievance Redressal System (PGRS) on 14.07.2025, vide Grievance No. NTR202507143226 regarding ash contaminated water from the TPP is flooding into their agricultural lands and requested for removal of the ash accumulated in the agricultural lands.
9. The Regional Office of the APPCB, Vijayawada issued a notice to the TPP on 07.08.2025 to immediately take measures to prevent discharges of ash contaminated waste water into the agricultural lands and to remove the accumulated ash from the agricultural fields; and also directed to ensure compliance to the directions issued by the APPCB vide order dated.10.01.2025 and consent conditions. Copy of Notice enclosed as **Annexure-II**.
10. The APPCB has submitted status report on 10.01.2025, 19.02.2025 & 10.06.2025 to the Hon'ble N.G.T (SZ) in the matter of O.A. No.314 of 2024.**Annexure-III**.
11. The matter heard before the Hon'ble NGT (SZ) on 13.06.2025 and issued the following directions:
 - a) "The reply affidavit dated 04.03.2025 filed by Respondent No.2 and the reply dated 11.06.2025 filed by Respondent No.5 are taken on record.
 - b) However, Respondents No.3 and 4 have not yet filed their respective replies/reports. Likewise, the further action taken report from the Andhra Pradesh Pollution Control Board (APPCB) is also awaited.
 - c) Post the matter on 29.08.2025."
12. The TPP further furnished that APGENCO management had sanctioned an amount of Rs.119.0 Crores under EP & FF budget to M/s. Dr. Narla Tatarao Thermal Power Station for improvement of ash handling systems from December,2023 to February,2025.
13. The APPCB again reviewed the implementation progress of the directions issued to the TPP during the Monitoring (Task Force) Committee meeting held on 12.08.2025. The TPP has furnished the implementation progress of pollution control measures at the industry premises, such as improving the ESP performance, construction of ETP and ash handling system etc.,
14. After detailed deliberations, the APPCB issued following directions to the TPP on 26.08.2025 and to furnish time bound action plan to comply with directions issued:
 1. The industry shall improve the performance of the ESPs attached to the Unit- I to Unit-VI, Unit-V and Unit-VI and ensure that the particulate matter of the stacks shall meet the stipulated standards.
 2. The industry shall take necessary measures for display of online stack monitoring PM values provided to the boilers-1,2&3.

3. The industry shall take necessary measures for not disposing/spillages of the boiler ash in to public drains near the ash pond area and along with the National highway.
4. The industry shall take necessary measures for not causing ash dust spillages along the National Highway from Jupudi area to Guntupalli.
5. The industry shall not store crushed coal / coal in an open area under any circumstances.
6. The industry shall store crushed coal/ coal in a closed shed. The industry shall provide water sprinkling arrangement at all dust generating points.
7. The industry shall take necessary measures for not joining of ash into Budameru channel from the sedimentation tanks provided at Unit-1 to Unit-6.
8. The industry shall take necessary measures for not discharging of ash into outside industry premises from the sedimentation tanks provided at Unit-7.
9. The industry shall construct and commission ETP to treat the floor washing effluents of Stage-I to III and shall recycle the treated effluents. The industry shall ensure no ash disposal in to Budameru channel.
10. The industry shall provide hydro bins for Stage-I, II & III for bottom ash disposal and shall provide cooling towers for Stage-I to III as per condition of CTO order dated.24.04.2023.
11. The industry shall provide hydro bins for Stage-V for bottom ash disposal and as per condition of CTO order dated.24.04.2023 and shall provide ash water recycling system.
12. The industry shall take necessary measures for meeting the stipulated standard of SO₂ values of Boilers-I to VI-600 mg/Nm³.
13. The industry shall take necessary measures for meeting the stipulated standard of Particulate matter value- 50 mg/Nm³ for stack attached to the 500 MW Stage-IV (Unit-VII).
14. The industry shall take necessary measures for meeting the stipulated standard of SO₂ parameter value - 200mg/Nm³ for stack attached to the 500 MW Stage-IV (Unit-VII).
15. The industry shall connect the Stage-V boiler online stack monitoring data to the APPCB website.
16. The industry shall take necessary measures for operation of Two CAAQM stations provided at B-Colony and towards railway wagon workshop and shall connect the online monitoring data to the APPCB website.
17. The industry shall provide sedimentation tanks to the Unit-8 and shall not discharge the floor washings / ash into agricultural canals.
18. The industry shall not discharge ash contaminated water from the Southern side of the industry in to the agricultural canals under any circumstances.

Copy of the directions issued to the TPP is enclosed as **Annexure-IV**.

15. The Hon'ble NGT (SZ) heard the matter and issued following directions vide order dated.29.08.2025:

1. *"The report dated 29.08.2025 of the Andhra Pradesh Pollution Control Board is filed, to which, the learned counsel appearing for the 5th Respondent wants to file objections.*
2. *Post the matter on 27.11.2025 for final hearing. In the meanwhile, the parties are directed to complete the pleadings and get ready with the matter".*

16. Adverse news items were appeared in the various local newspapers during the 1st week of October,2025 regarding the pollution caused by the industry, discharging of the ash contaminated water into the canals which is causing interruption to the drinking water supplying system of Kondapalli and its surrounding villages, staging aggregation in the name of NTPPS Kalushya Porata Samithi etc.,

17. The APPCB officials have inspected the TPP on 10.10.2025 and observed non-compliances to the directions issued to the TPP. After examining the status, a show cause notice was issued to the TPP via order dated: 22.11.2025 for not complying the APPCB directions dated: 26.08.2025. Copy attached as **Annexure-V**.

18. The Regional Office of the APPCB, Vijayawada again received a complaint filed by Sri Sandipamu Rajesh, Kondapalli (V), Ibrahimpatnam (M), NTR District through Public Grievance Redressal System (PGRS) on 14.10.2025 (Grievance No. NTR202503108405) regarding ash slurry from the TPP is being discharged into drinking water canal, huge ash emitting from the chimney, causing pollution problems to the surrounding Environment and causing health problems to the citizen etc.,

19. Further, the APPCB received complaint filed by Sri Ch. Venu Gopala Rao regarding violation to the condition stipulated on greenbelt development at the TPP and causing of pollution problems by the industry. In addition, the APPCB also received complaint filed by Sri Jogi Ramesh, Ex. Minister, Mylavaram, NTR District.

20. The APPCB received a representation filed by the Dr. NTPPS Tipper Lorry Owners Society, Ibrahimptnam, NTR District on 28.10.2025, vide PGRS Grievance No. NTR20251028543. The representation is related to providing employment and livelihood to the residents of the pollution affected villages and shutdown of the old Stage-I & II power plants. The supply of the pond ash to the local lorry owners with free of cost and stoppage of illegal pond ash transportation.

21. In this regard, the Regional Office, APPCB, Vijayawada addressed a letter to the Chief Engineer, M/s. Dr. NTTPS, Ibrahimpatnam, NTR District on 24.11.2025, to take immediate necessary action to stop unauthorized transportation of ash and also to comply the directions issued by the Board on 26.08.2025. Copy attached as **Annexure VI.**

22. The Hon'ble NGT (SZ) heard the matter and issued following interim directions vide order dated.02.02.2026:

1. *"At the request of the learned counsel appearing for the 5th Respondent, post the matter on 06.04.2026 for final hearing".*


23. The officials of APPCB inspected the TPP on 28.03.2026 and the compliance status of the TPP reported through RO, Vijayawada vide letter dated: 04.04.2026, outlined that the TPP has allocated an budget of Rs.119 Crores for the implementation of various pollution control measures as per the directions issued APPCB, completed tenders to retrofit the pollution control measures; and many of the directions under implementation at various stages. Report enclosed as **Annexure-VII.**

24. The APPCB proposed to review the progress of the pollution control measures implemented by the TPP in the ensuing Monitoring (Task Force) committee meeting and issue necessary directions to expedite the implementation of the pollution control at the TPP.

25. From the above, it may kindly be observed that the APPCB is regularly monitoring the TPP and issuing directions from time to time to redress the public grievances and to expedite the implementation of pollution control measures with project out lay of Rs. 119 Crores by the TPP.

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Dt. .04.2026
Place: Vijayawada.


Environmental Engineer,
APPCB, Regional Office,
Vijayawada.

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada



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 Gurunanak Colony, Autonagar, Vijayawada- 520007
 Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>



Lr. No.31/APPCB/HO/ECS/VJA/2019-

Date:10-01-2025,

DIRECTIONS

Sub.:APPCB - HO - ECS - M/s. Dr. Narla Tatarao - Thermal Power Station, Ibrahimpattanam (V&M), NTR District - Non-compliance to Consent conditions and standards - Public complaints on Air & water pollution from the TPP - Monitoring (TF) Committee Meeting held on 25.11.2024 - Minutes of the Monitoring Committee - Communicated - Reg.

- Ref.:** 1. CTO order no: APPCB/VJA/VJA/24/CFO/HO/2016, Dt.24.04.2023.
 2. CTO no: APPCB-11022/66/2022-TEC-CFO-APPCB, Dt.28.04.2023.
 3. Order No.31/APPCB/HO/ECS/VJA/2024 Dt.02.02.2024.
 4. Lr.No.MD/CE/C/Hydel,GS,C&I/SE/Hy- 1/ EE/ Env. Dn/ D.No.92 /2024, Dt.20.02.2024
 5.Lr. No. CE/ O&M /SE /C /Env/EE /C/ Env /Dr.NTTTPS /F6 /D.No.236/ 23, Dt.16.03.2024
 6. Notice No.K-24/PCB/RO-VJA/2024-256, date.01.07.2024
 7. Inspection of your industry by the Board officials on 13.06.2024, 04.07.2024 and 05.11.2024.
 8. Monitoring (Task Force) Committee meeting held on 25.11.2024.

WHEREAS you are operating Coal based Thermal power plant in the name of Dr. Narla Tatarao Thermal Power Station (NTTTPS), (Formerly M/s. Vijayawada Thermal Power Station) located at Ibrahimpattanam, Vijayawada, Krishna District and engaged in generation of electricity.

WHEREAS the Board vide ref. 1st cited issued renewal of CTO& HWA to the industry on 24.04.2023 for Electric power generation of -1760 MW (6 x 210 MW (Stage-I, II & III) + 1 x 500 MW (Stage-IV)), valid upto 31.12.2027.

WHEREAS the Board vide ref. 2nd cited issued renewal of CTO&HWA to the industry (Stage - V) on 28.04.2023 for Electric power generation of - 800 MW, valid up to 30.04.2026.

WHEREAS earlier, the Board received complaints pollution problems caused from the industry and adverse news items appeared in various newspapers. The issue was reviewed in the Monitoring (Task Force) committee meeting held on 25.01.2024 and the Board issued specific directions to the industry on 02.02.2024 vide ref. 3rd cited.

WHEREAS a complaints received from Sri EAS Sarma, Former Energy Secretary to Govt, Sri Ch. Venugopal Rao and from the Member of NTTTPS, Kalushya Niyantana Praja Porata Samithi against the air and water pollution being caused from M/s. Dr. Narla Tatarao Thermal Power Station and to take necessary action. Complaints were also

received on pollution caused by the industry from Sri Md. Masud Ali, Advocate through A.P. Legal Services Authority and EFS&T Department.

WHEREAS further, the Board also received the complaints from the Guntupalli Villagers and The Krishna Co-Op. Irrigation & Agricultural Improvement Society on air pollution being caused by your industry and discharge of the ash bearing waste water into the agricultural canals and accumulation of the ash in the agricultural fields.

WHEREAS the Regional Office, Vijayawada received a complaint filed by Sri Chinta Ramesh Babu, D.No.7-98, Guntupalli(V), Ibrahimpatnam (M), NTR District through Public Grievance Redressal System (PGRS) on 01.07.2024 regarding discharges of ash bearing waste water into the agricultural canals, not developing greenbelt in an extent of 65 Acres and crop damage due to accumulation of the ash in the agricultural fields. The Board officials inspected your industry and surroundings on 13.06.2024 & 04.07.2024 and reported the following observations -

1. Damages were observed to ESPs of the unit 5 & 6 and thick smoke emissions were observed from the stacks.
2. The fly ash is disposing from the bottom hoppers of the ESPs of the unit-5 & 6.
3. Leakage of the fly ash was observed from the ESP of unit-7 (500 MW). The ash is being stored openly at ESP bottom collection area and the same is lifting into trucks by JCB. Fugitive emissions were observed at fly ash handling at Unit-7.
4. The above fly ash is loading into trucks through JCBs instead of using pneumatic system.
5. There is no fly ash and bottom ash conveying system to the Unit-8 (800 MW) and the ash storing openly at the bottom of the ESP. Huge fugitive emissions were observed at ash handling area.
6. The industry has not improved the performance of the ESPs attached to the Unit-I to Unit-VI and thick smoke emissions are observed.
7. The online stack monitoring system provided to boiler-1,2,3 & 6 are not showing the SPM values.
8. The industry is disposing the Once Through Cooling water to Budameru channel and not operating the cooling towers of Unit-1-6.
9. The public drains near the ash pond area and along with the National highway are deposited /filled with boiler ash of the industry.
10. The ash sludge from the ash pond was observed on the road leading to ash pond to National Highway due to spillages from the ash carrying trucks and thereby causing fugitive emissions to the surrounding area.
11. Open storage of crushed coal was observed without providing any fugitive dust containing measures such as covering the surface of coal stockpiles with tarpaulin sheets.
12. The industry provided sedimentation tanks to the Unit-1 to 6 and the over flow is

joining into Budameru channel. Ash accumulation was observed in the Budameru drain at the discharge point.

13. The industry provided sedimentation tanks to the Unit-7 and the over flow water discharging outside the industry premises.
14. The industry not provided sedimentation tanks to the Unit-8 and the floor washings mixed with ash is discharging into agricultural canals.
15. Coal dust emissions observed at coal stocking yard and transit points and at nearby residential area around the coal stockyard.
16. The industry is discharging ash contaminated water from the Southern side of the industry to the agricultural canals and the water joining in to agricultural fields.
17. Ash accumulation was observed in the agricultural canal and in some of the agricultural lands.
18. Ash dust spillages were observed along the National Highway from Jupudi area to Guntupalli and are causing fugitive emissions to the road travelers.
19. Ambient Air Quality Monitoring (AAQM) and Stack monitoring to the boilers were conducted on 22.02.2024 and the monitored values are exceeding the Board stipulated standards as follows –

Stack Monitoring:

Sl. No.	Sampling point	Parameter	Result (mg/Nm ³)	Standard (mg/Nm ³)
1.	Stack attached to 690 TPH Coal Fired Boiler - Stage – II (210 MW) of Unit – IV	SPM	4012.0	100.0
2.	Stack attached to 690 TPH Coal Fired Boiler - Stage – III (210 MW) of Unit – V	SPM	5614.0	100.0
3	Stack attached to 690 TPH Coal Fired Boiler - Stage – III (210 MW) of Unit – VI	SPM	3420.0	100.0

AAQM Monitoring:

S.No.	Sampling point	Parameter	Result (µg/m ³)	Standard (µg/m ³)
1	Accounts of the NTTPS, Ibrahimpatanam	PM ₁₀	261	100.0
2	Railway Hospital Rayanapadu	PM ₁₀	173	100.0
3	Hilltop Guesthouse of Dr. NTTPS	PM ₁₀	90.3	100.0
4	Beside YSR Health Care Center, Kondapalli	PM ₁₀	113	100.0

20. The online Particulate Matter parameter is not working for the Boiler - 1,2 & 3. The online particulate matter of Boiler - 4,5 & 6 are continuously exceeding the stipulated standards of 100 mg/Nm³.
21. The online SO₂ values of Boiler-I, III, IV, V & VI are in between 900 mg/Nm³ to 1350 mg/Nm³, as against the standard of 600 mg/Nm³.
22. The online Particulate Matter values of the stack attached to the 500 MW Stage-IV (Unit-VII) is in between 90 to 110 mg/Nm³ thereby exceeding prescribed **standard of PM-50 mg/Nm³. The SO₂ parameter recorded as 900 mg/Nm³ to 1180 mg/Nm³ as against the standard of 200 mg/Nm³.**
23. The industry has not connected the Stage-V boiler online stack monitoring data to the APPCB server.
24. The Two CAAQM stations provided at B-Colony and towards railway wagon workshops are not in operation and not updating any data.
25. The plant submitted exceedance report of the online stack monitoring data from February, 2024 to till date.
26. The latest compliance status to the directions issued by the Board vide order dated.02.02.2024 is reported as follows:
 - a. The industry informed that an amount of Rs.28 Crores sanctioned to rectify and improvement of the pollution control systems and issued Purchase orders for the related equipment and systems. Further, informed that the prescribed emissions standards will be achieved soon. The industry requested the Coal supplier i.e., M/s Singareni Collieries Company Ltd to supply of high-grade coal. Proposed replacement of the ESP damaged internals and improvement of the ash handling systems.
 - b. The works pertaining to ETP of stage-I-III not yet completed. The existing sedimentation tanks not adequate for treatment of the floor washings and the overflow of the settling tanks discharging into Budameru Channel.
 - c. The industry carried feasibility report for hydrobin systems through third party. As per the report, it is not possible to provide Hydro bin system to Stage-II.
 - d. The ash pond effluents proposed to recycle and reuse in the Stage V. The ash water recycling system is proposed to complete shortly.
 - e. Proposed to provide CC cameras for continuous monitoring of the ash pipelines and leakage control. The works pertaining to CC cameras not yet started.
 - f. Open stacking of ash in the plant premises was observed at the bottoms of the ESPs at Unit 5, 6, 7 & 8.
 - g. The representative of the industry informed that an amount of Rs.28 Crores sanctioned for rectification of the pollution control systems and they will replace of

- ESP damaged internals.
- h. The industry conducted feasibility study conversion of the OTC system to closed cycle system. As per the report, it is not technically feasible to provide cooling towers for stage-I,II&III units.
 - i. The PO issued to provide wet limestone based Flue Gas De-Sulphurization (FGD) System for control of SO₂ emissions vide PO order dated.14.07.2022 to the Unit 7 (Stage IV). Works not yet started.
 - j. Patrolling system provided to monitor the leakage of ash during conveyance and transportation of boiler ash.
 - k. Full-fledged MDSS system not provided and Coal dust emissions were observed around the coal stock yard.
 - l. At present, no ash stock yards observed along the National Highway.
 - m. The online stack monitoring systems and AAQM not working to measure all the prescribed pollution parameters.
 - n. The Plant has not done the periodical calibration.
 - o. The industry is using the coal which contain ash content more than 50 % which more than the designated capacity of the air pollution control systems.
 - p. The industry requested the AIIMS, DM & HO, YSR University of Health Sciences and the Registrar, Acharya Nagarjuna University to furnish willingness for carry out health studies on human beings in the influence zone and non-influence zone vide letter dated.02.04.2024.
 - q. The industry requested the JD, Animal Husbandry, Vijayawada to furnish willingness for carry out health studies on the animals in the influence zone and non-influence zone vide letter dated.02.04.2024.

WHEREAS the RO, Vijayawada issued notices to the industry on 01.07.2024 for non-compliance of the Board directions.

WHEREAS vide ref. 5th cited, the EE, RO, Vijayawada vide letter dt: 05.11.2024 informed that agitation conducted by the Pollution Porata Samithi, Ibrahimpatnam, NTR District in front of the industry on 03.11.2024. Further informed that there is no progress at the industry to achieve compliance to the prescribed standards and to rectify the non-compliances to Board directions / CTO conditions.

WHEREAS a hearing was conducted before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board on 25.11.2024. The representatives of the industry and EE, RO, Vijayawada attended the meeting in person. The EE, RO, Vijayawada informed that earlier, the Board received complaints against the industry regarding pollution problems caused by the industry and adverse news items in various newspapers. The issue was reviewed in the Monitoring (Task Force) committee meeting held on 25.01.2024 and the Board issued certain directions to the industry on 02.02.2024. Complaints received from Sri EAS Sarma, Former Energy Secretary to Gov,



Sri Ch. Venugopal Rao and from the Member of NTPPS Kalushya Niyantana Praja Porata Samithi against the air and water pollution caused by M/s. Dr. Narla Tatarao Thermal Power Station and to take necessary action. Complaints also received on pollution caused by the industry from Sri Md. Masud Ali, Advocate through A.P. Legal Services Authority and EFS&T Department. The Board also received the complaints from the Guntupalli villagers and The Krishna Co-Op. Irrigation & Agricultural Improvement Society on air pollution caused by the industry and discharge of the ash containing water into the agricultural canals and accumulation of the ash in the agricultural fields. A complaint filed by Sri Chinta Ramesh Babu, D.No.7-98, Guntupalli (V), Ibrahimpatnam (M), NTR District through Public Grievance Redressal System (PGRS) on 01.07.2024 regarding discharging of the ash containing water into the agricultural canals, not developing greenbelt in an extent of 65 Acres and crop damage due to accumulation of the ash in the agricultural fields.

Further informed that the industry is operating the thermal power plant without operating ESPs. Stack, Ambient air quality monitoring reports revealed that the industry is continuously exceeding the prescribed standards. The industry not implemented adequate measures for suppression of the boiler ash at ash pond and during transportation. Regional Office, Vijayawada issued notices on 21.02.2024, 07.03.2024 & 01.07.2024 for non-compliance of the Board directions to the TPP for violating the Consent Conditions and directions. The industry is not complying with the Board directions to prevent ash slurry discharges to outside the premises. The representatives of the industry informed that they will implement adequate measures shortly to control pollution problems in the surroundings.

During the review, the committee noted that the Board officials inspected the TPP and its surroundings on 13.06.2024 & 04.07.2024 and reported the following observations:

1. Damages were observed to ESPs of the unit 5 & 6 and thick smoke emissions were observed from their stacks. Stack monitoring conducted from the boilers operating at stage IV, V and VI and the monitored value for the particulate matter is in the range of 3420 to 5614 mg/Nm³ against the standard of 100 mg/Nm³.
2. Ambient air quality monitoring conducted different locations at the industry and the monitored value for the SPM is 90 to 261 µg/m³ (against the standard of 100 µg/m³).
3. The fly ash is disposing from the bottom hoppers of the ESPs of the unit- 5 & 6.
4. Leakage of the fly ash was observed from the ESP of unit-7 (500 MW). The ash is storing openly at ESP bottom area and the same is lifting into trucks by JCB. Fugitive emissions were observed at fly ash handling at Unit-7.
5. The above fly ash is loading into trucks through JCBs instead of using pneumatic system.
6. There is no fly ash and bottom ash conveying system to the Unit-8 (800 MW) and the ash storing openly at the bottom of the ESP. Fugitive emissions were observed large scale at ash handling area.
7. The industry has not improved the performance of the ESPs attached to the Unit-I to Unit-VI and thick smoke emissions are observed.
8. The online stack monitoring system provided to boiler-1,2,3 & 6 are not showing the SPM values.
9. The public drains near the ash pond area and along with the National highway are

- deposited /filled with boiler ash of the industry.
10. The ash sludge from the ash pond was observed on the road leading to ash pond to National Highway due to spillages from the ash carrying trucks and thereby causing fugitive emissions to the surrounding area.
 11. Open storage of crushed coal was observed without providing any fugitive dust containing measures such as covering the surface of coal stockpiles with tarpaulin sheets.
 12. The industry is discharging the floor washing effluents of Stage-I to III into Budameru channel without treatment except settling tanks. The settling tanks are filled up with ash sludge. Sludge formation also observed in the Budameru channel.
 13. The industry has not provided hydro bins for Stage-I, II & III for bottom ash disposal and not provided cooling tower for Stage-I to III as per consent conditions of CTO order dated.24.04.2023. The artificial cooling provided are utilizing during summer season.
 14. The industry has not provided hydro bins for Stage-V for bottom ash disposal as per the condition of CTO order dated.24.04.2023 and also not provided ash water recycling system.
 15. The industry provided sedimentation tanks to the Unit-7 and the over flow water discharging outside the industry premises.
 16. The industry not provided sedimentation tanks to the Unit-8 and the floor washings mixed with ash is discharging into agricultural canals.
 17. Coal dust emissions observed at coal stocking yard and transit points and at nearby residential area around the coal stockyard.
 18. The industry is discharging ash contaminated water from the Southern side of the industry to the agricultural canals and the water joining in to agricultural fields.
 19. Ash accumulation was observed in the agricultural canal and in some of the agricultural lands.
 20. Ash dust spillages were observed along the National Highway from Jupudi area to Guntupalli and are causing fugitive emissions to the road travelers.

WHEREAS the EFS&T Dept, vide letter dt. 05.08.2024 instructed the Board to furnish action taken report on the complaint No. 343/1/3912024 filed by Sri Cherukuri Venu Gopal before the Hon'ble NHRC on pollution caused by the M/s. Dr. Narla Tatarao Thermal Power Station (Dr. NTPS), Ibrahimpatnam (V) & (M), NTR District. Further, the Board official again inspected the TPP in connection with agitation conducted by the Pollution Porata Samithi, Ibrahimpatnam, NTR District in front of the industry on 03.11.2024 and informed vide letter dt. 05.11.2024 that there is no progress at the TPP to rectify the non-compliances to Board directions / CTO conditions. Further reported the following status -

21. The online Particulate Matter parameter is not working for the Boiler-1,2 & 3. The online particulate matter of Boiler 4,5 & 6 are continuously exceeding the stipulated standards of 100 mg/Nm³.
22. The online SO₂ values of Boiler-I, III, IV, V & VI are in between 900 mg/Nm³ to 1350 mg/Nm³, as against the standard of 600 mg/Nm³.
23. The online Particulate Matter values of the stack attached to the 500 MW Stage-IV (Unit-VII) is in between 90 to 110 mg/Nm³ thereby exceeding prescribed standard

- of PM-50 mg/Nm³. The SO₂ parameter recorded as 900 mg/Nm³ to 1180 mg/Nm³ as against the standard of 200 mg/Nm³.
24. The industry has not connected the Stage-V boiler online stack monitoring data to the APPCB server.
 25. The Two CAAQM stations provided at B-Colony and towards railway wagon workshops are not in operation and not updating any data.

In view of the above recommendations, it is hereby directed to furnish detailed plan of action of Dr. Narla Tatarao Thermal Power Station (NTTTS), Ibrahimpatnam, Vijayawada, Krishna District within 2 weeks along with budgetary estimations to rectify the above violations within 3 months, to take further action in the matter.

S SRI SARAVANAN
MEMBER SECRETARY

To
The Occupier,
M/s. Dr. Narla Tatarao Thermal Power Station
(Dr. NTTTS) (formerly M/s.Vijayawa da Thermal Power Station),
Ibrahimpatnam (V) & (M), Krishna District.

Copy to:

1. The JCEE, ZO, Vijayawada for information and necessary action.
2. The EE, RO, Vijayawada for information and necessary action.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.
Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada - 520 008.



Ph: 0866-2543542

NOTICE

Notice No.K-24/PCB/RO-VJA/2025-6/2

Date.07.08.2025

Sub: APPCB-RO-VJA-M/s. Dr. Naria Tatarao Thermal Power Station, Ibrahimpatnam (V&M), NTR District-Directions issued by the Board on 02.02.2024 & 10.01.2025-Complaint regarding joining of ash contaminated water into agricultural lands-**Notice issued-Reg.**

- Ref: 1. CTO order no:APPCB-11022/66/2022-TEC-CFO-APPCB Dt. 28.04.2023
2. Order No.31/APPCB/HO/ECS/VJA/2019-, Dt.10.01.2025, directions issued to the industry by the Board.
3. Complaint filed by Sri Cherukuri Subba Rao, D.No.8-11, Guntupalli (V), Ibrahimpatnam (M), NTR District through Public Grievance Redressal System (PGRS) on 14.07.2025 (Grievance No. NTR202507143226).

WHEREAS you are operating a Thermal power in the name of M/s. Dr. Naria Tatarao Thermal Power Station at Ibrahimpatnam (V&M), NTR District to produce Electrical Power capacity of 2560 MW (6 x 210 MW + 1 x 500 MW +1x 800 MW).

WHEREAS the Board has issued Consent & HW Authorization on 24.04.2023 for 1760 MW and on 28.04.2023 for 800 MW duly stipulating certain conditions and standards.

WHEREAS the Board issued certain directions to your industry on 02.02.2024 & 10.01.2025 in view of the complaints, non-compliance of consent conditions and Board directions.

WHEREAS this office has received a complaint filed by Sri Cherukuri Subba Rao, D.No. 8-11, Guntupalli (V), Ibrahimpatnam (M), NTR District through Public Grievance Redressal System (PGRS) on 14.07.2025, vide Grievance No. NTR202507143226 regarding joining of the ash contaminated water into their agricultural lands from your industry and requested for removal of the ash accumulated in the agricultural lands.

In view of the above, you are hereby directed to immediately take measures to prevent the joining of the ash contaminated water into the agricultural lands and remove the accumulated ash from the agricultural fields.

Your reply for this notice shall reach this office with action taken report along with photographs within 15 days from date of receipt of this notice failing which the Board shall initiate necessary action against your industry without further notice and you are also directed to comply with the directions issued by the Board vide order dated.10.01.2025 and consent conditions.

ENVIRONMENTAL ENGINEER

To
The Chief Engineer,
M/s. Dr. Naria Tatarao Thermal Power Station,
Ibrahimpatnam (V&M),
NTR District.

Copy to Sri Cherukuri Subba Rao, D.No.8-11, Guntupalli (V), Ibrahimpatnam (M), NTR District for information.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (N.G.T)
SOUTHERN ZONE, CHENNAI.

Original Application No.314 of 2024(SZ)

News Item titled "Residents stage protest against pollution caused by Vijayawada Thermal Power Station" appearing in The Hindu dated.04.11.2024.

And

Andhra Pradesh Pollution Control Board (APPCB),
Through its Member Secretary.

Central Pollution Control Board (CPCB),
Through its Member Secretary.

Ministry of Environment, Forest and Climate Change (MOEF)
Regional Office, Andhra Pradesh Ministry of Environment,
Forest & Climate Change, Regional Office (Southern).

District Magistrate (DM),
Office of the District Magistrate, Vijayawada.

.....Respondent(s)

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Place: Vijayawada

Dt:10.01.2025

[Signature]
Environmental Engineer
APPCB, RO, Vijayawada

ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

Status report of the A.P. Pollution Control Board in O.A. No.314 of 2024 (SZ) (Earlier, O.A. No.1302/2024(PB)) title "Residents stage protest against pollution caused by Vijayawada Thermal Power Station".

It is to humbly submit that a case was filed before the Hon'ble N.G.T (PB), New Delhi on its own motion **SUO MOTU** based on the news item published in The Hindu newspaper dated.04.11.2024, under the caption "Residents stage protest against pollution caused by Vijayawada Thermal Power Station", vide O.A. No.1302 of 2024 (PB).

A hearing was held on 19.11.2024 at the Hon'ble N.G.T (PB), Delhi and O.A. was transferred to the Southern Zonal Bench as the matter relates to the Southern Zonal Bench.

The Member Secretary, A.P. Pollution Control Board is one of the Respondent in the above O.A. No.314 of 2024(SZ).

In this regard, it is to submit that M/s. Dr. Narla Talarao Thermal Power Station (Formerly M/s. Vijayawada Thermal Power Station (VTPS)) is a Thermal Power Plant of 2560 MW capacity operating at Ibrahimpatnam (V&M), NTR District.

The APPCB has issued to Consent To Operation (CTO) order to the industry on 24.04.2023 to produce Electric Power-1760 MW (6 x 210 MW (Stage-I, II & III) +1 x 500 MW (Stage-IV)), which is valid upto 31.12.2027. The APPCB has issued Consent To Operation (CTO) order to the industry on 28.04.2023 to produce Electric power-800 MW (Stage-V), which is valid upto 30.04.2026.

It is to humbly submit that the industry has installed 2 no. of coal fired boilers of 700 Tons/hour each to Unit-I & II and 4 nos. of coal fired boilers of 690 TPH each capacity installed in phased manner as Unit-III to Unit-VI from the year, 1979 to 1995, as Stage-I to III. The electrical power generation from each boiler is 210 MW and total power generation is 1260 MW. Electro Static Precipitators (ESPs) provided to each boiler as air pollution control equipment (APCE) along with 6 no. of stacks provided to the above 6 Boilers in a bundle of 2 nos. of stacks.

The industry has installed 500 MW power plant with One (1) boiler of 1625 Tons/hour capacity under Stage-IV and Electro Static Precipitator (ESP) provided as air pollution control equipment with stack height of 275 meters in the year,2009. The industry installed a boiler of 2600 Tons/hour for the production capacity of Electric power-800 MW under Stage-V in the year,2023. ESP provided as air pollution control equipment with chimney of 275 meters height. The industry installed 3 nos. of coal crushers with bag filters as air pollution control equipment.

The APPCB is closely monitoring the industry and reviewed the industry in the External Advisory Committee (EAC) meetings held on 28.12.2022 & 25.01.2024 in view of the complaints received on pollution problems caused by the industry to the surrounding Environment.

The APPCB has issued certain directions to the industry on 06.01.2023 & 02.02.2024 for control of pollution and comply to the air quality and water quality standards prescribed to the industry.

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M/s. Dr. NTPPS vide its letter dated.31.07.2024 has informed that Andhra Pradesh Power Generation Corporation Limited (APGENCO) has sanctioned an amount of Rs.10 Crores on 06.12.2023 to control Suspended Particulate Matter (SPM), rectification of ESP fields etc., An additional budget of Rs.18 Crores sanctioned on 01.04.2024 by APGENCO Ltd. to improve the performance of the existing ESPs, fly ash evacuation systems and to strengthen the existing ash handling system. Further, APGENCO Ltd. management has requested M/s. Singareni Collieries Company Ltd for supply of high grade coal.

It is further to submit that on 04.11.2024, the surrounding residents of Ibrahimpatnam and Kondapalli villages staged a dharna / agitation in front of the thermal power station alleging that the power plant was creating pollution in the area causing health hazards to the locals.

The Board officials have inspected the industry on 05.11.2024 and verified the compliance of the directions issued by the Board. The RO, Vijayawada has submitted a detailed report to the Board office, Vijayawada on 05.11.2024 to take necessary action against the industry for control of pollution.

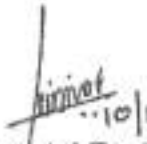
The issue of pollution caused by the industry, the status of implementation of the air pollution control measures, directions issued by the Board were reviewed by the Monitoring (Task Force) committee of APPCB, Head office, Vijayawada on 25.11.2024 and the committee recommended to obtain plan of action from the industry within 2 weeks along with budgetary estimations to rectify the violations within 3 months.

The APGENCO Ltd. has further sanctioned an amount of Rs.31 Crores for improvement of the ESPs performance and fly ash extraction systems.

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Place: Vijayawada

Dt:10.01.2025


Environmental Engineer
APPCB, RO, Vijayawada
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office, Vijayawada

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.314 of 2024(SZ)
[Earlier O.A. No. 1302 of 2024(PB)]

IN THE MATTER OF:

Tribunal on its own motion SUO
MOTU based on the News Item
in The Hindu dt: 04.11.2024
titled, "Residents stage protest
against pollution caused by
Vijayawada Thermal Power
Station".

And

Andhra Pradesh Pollution Control Board (APPCB),
Through its Member Secretary,
Andhra Pradesh and ors.

...Respondent(s)

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Dt.19.02.2025
Place: Vijayawada.

Prinival
..19/2
Environmental Engineer,
APPCB, Regional Office,
Vijayawada

(19)
(1)

Report of the A.P. Pollution Control Board (APPCB) in compliance with the Hon'ble N.G.T, Chennai Order dated.15.01.2025 in O.A. No.314 of 2024(SZ) earlier O.A. No.1302 of 2024 (PB) title "Residents stage protest against pollution caused by Vijayawada Thermal Power Station".

It is to submit that M/s. Dr. Narla Tatarao Thermal Power Station is a Thermal Power Plant operating at Ibrahimpatnam (V&M), NTR District with Electricity production capacity of 2560 MW.

It is to submit that a case was filed before the Hon'ble N.G.T (PB), New Delhi on its own motion SUO MOTU based on the news item published in The Hindu newspaper dated.04.11.2024, under the caption "Residents stage protest against pollution caused by Vijayawada Thermal Power Station", vide OA No.1302 of 2024 (PB).

A hearing was held on 19.11.2024 at the Hon'ble N.G.T (PB), Delhi and O.A. was transferred to the Southern Zonal Bench as the matter relates to the Southern Zonal Bench.

The case renumbered as O.A. No.314 of 2024 at the Hon'ble N.G.T (SZ). The Member Secretary, A.P. Pollution Control Board is one of the Respondent in the above O.A. No.314 of 2024 (SZ).

It is to submit that the Board has reviewed M/s. Dr. Narla Tatarao Thermal Power Station before the Monitoring (Task Force) committee meetings held on 25.01.2024 & 25.11.2024.

The APPCB has issued certain directions to the industry on 02.02.2024 for control of pollution and comply to the air quality and water quality standards prescribed to the industry.

The Board has submitted status report on 10.01.2025 to the Hon'ble N.G.T (SZ) in connection with the O.A. No.314 of 2024. Copy enclose as **Annexure-I**.

The case was listed on 15.01.2025 and the Hon'ble N.G.T has issued the following order:

- 5.The report dated 10.01.2025 of the Andhra Pradesh Pollution Control Board (APPCB) is filed.
- 6.Let the APPCB file a further action taken report in this regard.
- 7.Post the matter on 05.03.2025".

The Board has issued directions to the industry vide order dated.10.01.2025 to submit detailed plan of action of M/s. Dr. Narla Tatarao Thermal Power Station (NTTPS), Ibrahimpatnam, Vijayawada, Krishna District within 2 weeks along with budgetary estimations to rectify the violations within 3 months, to take further action in the matter. Copy enclosed as **Annexure-II**.

Further, the industry has submitted Plan of Action (PoA) on the directions issued by the Board vide letter dated.27.01.2025. The industry has informed that the APGENCO management has sanctioned an amount of Rs.10 Crores on 06.12.2023 to control Suspended Particulate Matter (SPM), rectification of ESP fields etc. An additional budget of Rs.18 Crores sanctioned on 01.04.2024 to improve the performance of the existing ESPs, fly ash evacuation systems and to strengthen the existing ash handling system. Further, APGENCO Ltd. management has requested M/s. Singareni Collieries Company Ltd for supply of high grade coal. The APGENCO has also sanctioned an amount of Rs.31 Cores on 16.12.2024 for implementation of air pollution control measures.

The industry submitted time bound action plan for rectification of the pollution control systems and improving the performance of the ESPs and informed that annual overhaul was completed for the year,2024-25 pertaining to the Unit-V, VI & VII and leakages from ESP hoppers is controlled. Further, work orders / purchase orders have issued for strengthening ash handling systems, fly ash evacuation systems and improve the performance of the ESPs. As per the action plan, the industry proposed to complete the minor works by 31.03.2025. Copy of the action plan submitted by the industry is herewith enclosed as **Annexure-III**.

The industry has started the rectification works pertaining to control of pollution and are under process. The further action taken report by the Board will be submitted to the Hon'ble N.G.T in due course.

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Dt.19.02.2025
Place: Vijayawada.

Tinhal
19/2
Environmental Engineer,
APPCB, Regional Office,
Vijayawada

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.314 of 2024(SZ)
[Earlier O.A. No. 1302 of 2024(PB)]

IN THE MATTER OF:

Tribunal on its own motion SUO
MOTU based on the News Item
in The Hindu dt:
04.11.2024 titled, "Residents
stage protest against pollution
caused by Vijayawada Thermal
Power Station".

And

Andhra Pradesh Pollution Control Board (APPCB),
Through its Member Secretary,
Andhra Pradesh and ors.

...Respondent(s)

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Dt.10.06.2025
Place: Vijayawada.

Prinival
10/6
Environmental Engineer,
APPCB, Regional Office,
Vijayawada.

Report of the A.P. Pollution Control Board (APPCB) in compliance with the Hon'ble N.G.T, Chennai Order dated.05.03.2025 in O.A. No.314 of 2024(SZ) earlier O.A. No.1302 of 2024 (PB) title "Residents stage protest against pollution caused by Vijayawada Thermal Power Station".

It is humbly submit that M/s. Dr. Narla Tatarao Thermal Power Station is a Thermal Power Plant operating at Ibrahimpatnam (V&M), NTR District with Electricity production capacity of 2560 MW.

It is to submit that a case was filed before the Hon'ble N.G.T (PB), New Delhi on its own motion SUO MOTU based on the news item published in The Hindu newspaper dated.04.11.2024, under the caption "Residents stage protest against pollution caused by Vijayawada Thermal Power Station", vide OA No.1302 of 2024 (PB).

The case was listed on 19.11.2024 before the Hon'ble N.G.T (PB), Delhi and O.A. was transferred to the Southern Zonal Bench as the matter relates to the Southern Zonal Bench.

The case renumbered as O.A. No.314 of 2024 at the Hon'ble N.G.T (SZ). The Member Secretary, A.P. Pollution Control Board is one of the Respondent in the above O.A. No.314 of 2024 (SZ).

The pollution caused by the industry was reviewed by the A.P. Pollution Control Board and issued certain directions to the industry on 10.01.2025 to submit detailed Plan of Action (PoA) with budgetary estimations to rectify the violations. Copy enclosed as **Annexure-I.**

M/s. Dr. Narla Tatarao Thermal Power Station has submitted its action plan for control of the pollution vide letter dated.27.01.2025. The industry is in the process of rectification of the pollution control systems with an allocated budget of about Rs.59.0 Crores.

The Board has submitted status report on 10.01.2025 & 19.02.2025 to the Hon'ble N.G.T (SZ) in connection with the O.A. No.314 of 2024.

The case was listed on 05.03.2025 before the Hon'ble N.G.T and issued the following directions:

- "1. The status report dated 19.02.2025 of the Andhra Pradesh Pollution Control Board (APPCB) is filed. However, the further action taken report, as previously directed by this Tribunal, has not yet been filed. Additionally, other respondents have not filed their replies/reports.
- 2. Ms. Janani Shankar, the learned counsel undertakes to file vakalat on behalf of Respondent No.5 and seeks time to file the reply.
- 3. Let the matter be listed on 13.06.2025".

The industry has started the rectification works pertaining to control of pollution and are under process.

The Board officials have inspected M/s. Dr. Narla Tatarao Thermal Power Station on 12.03.2025 & 29.03.2025 and conducted stack monitoring and verified the status of works carrying by the industry towards control of pollution.

In this regard, a detailed report was submitted to the Head office, Vijayawada on 15.04.2025 to initiate necessary action against the industry for control of pollution. Copy enclosed as **Annexure-II.**

The Board is closely monitoring the industry and shortly will review the status of compliance of directions issued by the Board and works in progress for control of pollution to take further necessary action against the industry.

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Dt.10.06.2025
Place: Vijayawada.

Pinivati 10/6
Environmental Engineer,
APPCB, Regional Office,
Vijayawada.


ANDHRA PRADESH POLLUTION CONTROL BOARD

Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website:
<https://pcb.ap.gov.in/>


Order No. 31/APPCB/HO/ECS/VJA/2024-
Date:26-08-2025.
DIRECTIONS

Sub:APPCB – HO - ECS - M/s. Dr. Naria Tatarao Thermal Power Station, Ibrahimpatnam (V&M), NTR District - Not complying with the Board stipulated Environmental standards and Board directions - Complaints received regarding pollution problems - Monitoring committee (TF) meeting held on 12.08.2025 - Directions - Issued - Reg.

- Ref:**
1. CTO order no: APPCB/VJA/VJA/24/CFO/HO/2016, Dt.24.04.2023, valid upto 31.12.2027 (1760 MW).
 2. CTO no: APPCB-11022/66/2022-TEC-CFO-APPCB, Dt.28.04.2023, valid upto 30.04.2026 (Stage-V-800 MW).
 3. Order No.31/APPCB/HO/ECS/VJA/2024 Dt.02.02.2024.
 4. Order no.31/APPCB/HO/ECS/VJA/2019-, Dt.10.01.2025,
 5. Complaint received through PGRS on 10.01.2025.
 6. RO, Vijayawada Show cause Notice No.K-24/PCB/RO-VJA/2025-1302, Dt.22.02.2025.
 7. Board officials inspected on 12.03.2025 & 29.03.2025.
 8. Monitoring (TF) Committee Meeting held on 12.08.2025.

WHEREAS you are operating Coal based Thermal power plant in the name of Dr. Naria Tatarao Thermal Power Station (NTTPS), (Formerly M/s. Vijayawada Thermal Power Station) located at Ibrahimpatnam, Vijayawada, Krishna District and engaged in generation of electricity.

WHEREAS the Board vide ref. 1st cited issued renewal of CTO& HWA to the industry on 24.04.2023 for Electric power generation of -1760 MW (6 x 210 MW (Stage-I, II & III) + 1 x 500 MW (Stage-IV)), valid upto 31.12.2027.

WHEREAS the Board vide ref. 2nd cited issued renewal of CTO&HWA to the industry (Stage – V) on 28.04.2023 for Electric power generation of - 800 MW, valid up to 30.04.2026.

WHEREAS earlier, the Board received complaints pollution problems caused from the industry and adverse news items appeared in various newspapers. The issue was reviewed in the Monitoring (Task Force) committee meeting held on 25.01.2024 and the Board issued specific directions to the industry on 02.02.2024 vide ref. 3rd cited.

WHEREAS the pollution control status of the industry was reviewed in the Monitoring (Task Force) committee meeting held on 25.11.2024. As per the recommendations of the committee, the Board directed the industry to furnish detailed plan of action of industry within 2 weeks along with budgetary estimations to rectify the violations observed within 3 months, vide ref. 4th cited.

WHEREAS the EE, RO received complaints against the industry and the RO inspected the industry on 12.03.2025 & 29.03.2025 and submitted inspection report.

WHEREAS the pollution control status of the industry was reviewed before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board on 12.08.2025. The representatives of the industry and EE, RO, Vijayawada attended the meeting in person. The EE, RO, Vijayawada informed that a case was filed before the Hon'ble N.G.T (PB), New Delhi on its own motion **SUO MOTU** based on the news item published in The Hindu newspaper dated.04.11.2024, under the caption "**Residents stage protest against pollution caused by Vijayawada Thermal Power Station**", vide OA No.1302 of 2024 (PB) and the case was transferred to Hon'ble NGT, South Zone. The case renumbered as O.A. No.314 of 2024 at the Hon'ble N.G.T (SZ). The case is listed on 29.08.2025.

The EE further informed that the pollution control status of the industry was reviewed in the Monitoring (Task Force) committee meeting held on 25.11.2024 and the Board issued certain directions to the industry on 10.01.2025. The Board received complaints against the industry from Sri Gudimetta Bhadrachiah, Kondapalli (V), Ibrahimpatnam (M), NTR District through Public Grievance Redressal System (PGRS) on 10.01.2025 on pollution problems caused by the industry. The Board again received another complaint from Sri E. Yesu Babu, Kondapalli (V), Ibrahimpatnam (M), NTR District through Public Grievance Redressal System (PGRS) on 30.01.2025, regarding illegal ash transportation and again received a complaint regarding joining of ash contaminated water into cooling canal on 20.02.2025. The Board again received complaint through Public Grievance Redress System (PGRS) from Sri Vadada Tirumala Rao, Kondapalli on 07.03.2025, Sri Sandipamu Rajesh, Kondapalli(V), Ibrahimpatnam (M), NTR District on 10.03.2025, and Sri Kotagiri Suresh Kumar, Kondapalli (V), Ibrahimpatnam (M), NTR District on 06.03.2025.

The representative of the industry informed that the industry is in the process of rectifying the problems in the ESPs. Refurbishment of vacuum pumps are in process. Purchase orders were issued for procurement of new cages and bags for dry fly ash filtration system. Purchase orders were issued for procurement of new fluidized blowers for ESPs and silos to improve evacuation rate of fly ash. Measures were taken to Stop Leakage of the fly ash from the ESP of unit-VII (500 MW) and at present no leakages of fly ash from the ESP of Unit-VII. The representatives of the industry informed that the industry is in the process of rectification of the pollution control systems with allocated budget of Rs.59.0 Crores. The industry is in the process of construction of 2 ETPs for treatment of wash waste water. One ETP will commence its operations in the month of October, 2025 and another ETP will commence its operations in the month of November, 2025.

The committee noted the following from RO report:

- A case O.A. No.314 of 2024 was filled in Hon'ble N.G.T (SZ).
- The industry has not improved the performance of the ESPs attached to the Unit-I to Unit-VI, Unit-V and Unit -VI.T
- The online stack monitoring system provided to boiler-1,2,3 & 6 are not showing the SPM values.
- The industry is disposing the Once Through Cooling water to Budameru channel

and not operating the cooling towers of Unit-1-6.

- The public drains near the ash pond area and along with the National highway are deposited /filled with boiler ash of the industry.
- Ash dust spillages were observed along the National Highway from Jupudi area to Guntupalli and are causing fugitive emissions to the road travellers.
- Open storage of crushed coal was observed without providing any fugitive dust containing measures such as covering the surface of coal stockpiles with tarpaulin sheets.
- Coal dust emissions observed at coal stocking yard and transit points and at nearby residential area around the coal stockyard.
- The industry provided sedimentation tanks to the Unit-1 to Unit-6 and the over flow is joining into Budameru channel. Ash accumulation was observed in the Budameru drain at the discharge point.
- The industry provided sedimentation tanks to the Unit-7 and the over flow water discharging outside the industry premises.
- The industry is discharging the floor washing effluents of Stage-I to III into Budameru channel without treatment except settling tanks. Sludge formation also observed in the Budameru channel.
- The industry has not provided hydro bins for Stage-I, II & III for bottom ash disposal and not provided cooling tower for Stage-I to III as per consent conditions of CTO order dated.24.04.2023. The artificial cooling provided are utilizing during summer season.
- The online Particulate Matter parameter is not working for the Boiler-1,2 & 3. The online particulate matter of Boiler 4,5 & 6 are exceeding the stipulated standards of 100 mg/Nm³.
- The online SO₂ values of Boiler-I to VI are exceeding the stipulated standard of 600mg/Nm³.
- The online Particulate Matter values of the stack attached to the 500 MW Stage-IV (Unit-VII) is in between 70 to 90 mg/Nm³ thereby exceeding prescribed standard of PM-50 mg/Nm³. The SO₂ parameter recorded as 700 mg/Nm³ to 1000mg/Nm³ as against standard of 200 mg/Nm³.
- The industry has not connected the Stage-V boiler online stack monitoring data to the APPCB server and Two CAAQM stations provided at B-Colony and towards railway wagon workshops are not in operation and not updating any data.
- Stack monitoring conducted from the boilers operating at stage II, III and IV and the monitored value for the particulate matter is in the range of 589 to 1355 mg/Nm³ against the standard of 100 mg/Nm³. Online Stack and Ambient air quality monitoring reports revealed that the industry is continuously exceeding the prescribed standards.
- The industry not implemented adequate measures for suppression of the boiler

ash at ash pond and during transportation.

- The industry is not complying with the Board directions to prevent ash slurry discharges to outside the premises.

After detailed discussion, the committee recommended to issue the following directions to the industry and to obtain time bound action plan from the industry to comply with. Accordingly, the Board has issued following directions to M/s. Dr. Narla Tatarao Thermal Power Station, Ibrahimpatnam (V&M), NTR District under Sec.33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and under Sec.31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof –

1. ***The industry shall improve the performance of the ESPs attached to the Unit-I to Unit-VI, Unit-V and Unit –VI and ensure that the particulate matter of the stacks shall meet the stipulated standards.***
2. ***The industry shall take necessary measures for display of online stack monitoring PM values provided to the boilers-1,2&3.***
3. ***The industry shall take necessary measures for not disposing/spillages of the boiler ash in to public drains near the ash pond area and along with the National highway.***
4. ***The industry shall take necessary measures for not causing ash dust spillages along the National Highway from Jupudi area to Guntupalli.***
5. ***The industry shall not store crushed coal/coal in an open area under any circumstances.***
6. ***The industry shall store crushed coal/ coal in a closed shed. The industry shall provide water sprinkling arrangement at all dust generating points.***
7. ***The industry shall take necessary measures for not joining of ash into Budameru channel from the sedimentation tanks provided at Unit-1 to Unit-6.***
8. ***The industry shall take necessary measures for not discharging of ash into outside industry premises from the sedimentation tanks provided at Unit-7.***
9. ***The industry shall construct and commission ETP to treat the floor washing effluents of Stage-I to III and shall recycle the treated effluents. The industry shall ensure no ash disposal in to Budameru channel.***
10. ***The industry shall provide hydro bins for Stage-I, II & III for bottom ash disposal and shall provide cooling towers for Stage-I to III as per condition of CTO order dated.24.04.2023.***
11. ***The industry shall provide hydro bins for Stage-V for bottom ash disposal and as per condition of CTO order dated.24.04.2023 and shall provide ash water recycling system.***
12. ***The industry shall take necessary measures for meeting the stipulated standard of SO₂ values of Boilers-I to VI - 600 mg/Nm³.***
13. ***The industry shall take necessary measures for meeting the stipulated***

standard of Particulate matter value - 50mg/Nm³ for stack attached to the 500 MW Stage-IV (Unit-VII).

14. *The industry shall take necessary measures for meeting the stipulated standard of SO₂ parameter value - 200mg/Nm³ for stack attached to the 500 MW Stage-IV (Unit-VII).*
15. *The industry shall connect the Stage-V boiler online stack monitoring data to the APPCB website.*
16. *The industry shall take necessary measures for operation of Two CAAQM stations provided at B-Colony and towards railway wagon workshop and shall connect the online monitoring data to the APPCB website.*
17. *The industry shall provide sedimentation tanks to the Unit-8 and shall not discharge the floor washings /ash into agricultural canals.*
18. *The industry shall not discharge ash contaminated water from the Southern side of the industry in to the agricultural canals under any circumstances.*

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.41(2) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.37 of the Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of safe guarding Public Health and Environment.

This Order comes into effect from today i.e., 26-08-2025.

**S SRISARAVANAN IFS
MEMBER SECRETARY**

**To
The Occupier,
M/s. Dr. Narla Tatarao Thermal Power Station,
Ibrahimpattam (V&M),
NTR District.**

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Vijayawada for information and necessary action.
2. The Environmental Engineer, Regional Office, Vijayawada for information and necessary action.


ANDHRA PRADESH POLLUTION CONTROL BOARD

Dr. YSR Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar, Vijayawada- 520007
Phone. No.0866-2463200, Website: <https://pcb.ap.gov.in/>


Order No. 31/APPCB/HO/ECS/VJA/2024-
Date: 22-11-2025.
SHOW CAUSE NOTICE

Sub:APPCB – HO - ECS - M/s. Dr. Narla Tatarao Thermal Power Station, Ibrahimpatnam (V&M), NTR District – Non-compliance of the Consent conditions and Board directions - Adverse news item published in newspapers regarding pollution caused by the industry – SHOW CAUSE NOTICE - Issued - Reg.

- Ref:**
1. CTO order no: APPCB/VJA/VJA/24/CFO/HO/2016, Dt.24.04.2023, valid upto 31.12.2027 (1760 MW).
 2. CTO no: APPCB-11022/66/2022-TEC-CFO-APPCB, Dt.28.04.2023, valid upto 30.04.2026 (Stage-V-800 MW).
 3. Order No.31/APPCB/HO/ECS/VJA/2024 Dt.02.02.2024.
 4. Order no.31/APPCB/HO/ECS/VJA/2019-, Dt.10.01.2025.
 5. Complaint received through PGRS on 10.01.2025.
 6. RO, Vijayawada Show cause Notice No.K-24/PCB/RO-VJA/2025-1302, Dt.22.02.2025.
 7. Board officials inspected on 12.03.2025 & 29.03.2025.
 8. Monitoring (TF) Committee Meeting held on 12.08.2025.
 9. Order no.31/APPCB/HO/ECS/VJA/2024, Dt.26.08.2025.
 10. Adverse news items published in news papers on 08.10.2025,09.10.2025 and 10.10.2025.
 11. Inspection of the industry by the Board officials inspection on 10.10.2025
 12. Sri Sandipamu Rajesh, D.No.25-112, Kondapalli (V), Ibrahimpatnam (M), NTR District filed complaint through Public Grievance Redressal System (PGRS) on 14.10.2025 (Grievance No. NTR202503108405).
 13. RO, Vijayawada Ir.no. K-24/PCB/RO-VJA/2025-833, dt.16.10.2025.

WHEREAS you are operating Coal based Thermal power plant in the name of Dr. Narla Tatarao Thermal Power Station (NTTPS), (Formerly M/s. Vijayawada Thermal Power Station) located at Ibrahimpatnam, Vijayawada, Krishna District and engaged in generation of electricity.

WHEREAS the Board vide ref. 1st cited issued renewal of CTO& HWA to the industry for Electric power generation of -1760 MW (6 x 210 MW (Stage-I, II & III) + 1 x 500 MW (Stage-IV)) with validity up to 31.12.2027.

WHEREAS the Board vide ref. 2nd cited issued renewal of CTO&HWA to the industry (Stage – V) on 28.04.2023 for Electric power generation of - 800 MW, valid up to 30.04.2026.

WHEREAS earlier, the Board received complaints on pollution problems caused from the industry and adverse news items appeared in various newspapers. The issue was reviewed in the Monitoring (Task Force) committee meeting held on 25.01.2024 and the Board issued specific directions to the industry on 02.02.2024 vide ref. 3rd cited.

WHEREAS the pollution control status of the industry was reviewed in the Monitoring (Task Force) committee meeting held on 25.11.2024. As per the recommendations of the committee, the Board directed the industry to furnish detailed plan of action of industry within 2 weeks along with budgetary estimations to rectify the violations observed within 3 months, vide ref. 4th cited.

WHEREAS the EE, RO received complaints against the industry and the RO inspected the industry on 12.03.2025 & 29.03.2025 and submitted inspection report.

WHEREAS the pollution control status of the industry was reviewed before the Monitoring (Task Force) Committee Meeting of A.P. Pollution Control Board on 12.08.2025. After detailed discussion, the Board vide order dt.26.08.2025 has issued the following directions to your industry -

1. *The industry shall improve the performance of the ESPs attached to the Unit-I to Unit-VI, Unit-V and Unit -VI and ensure that the particulate matter of the stacks shall meet the stipulated standards.*
2. *The industry shall take necessary measures for display of online stack monitoring PM values provided to the boilers-1,2&3.*
3. *The industry shall take necessary measures for not disposing/spillages of the boiler ash in to public drains near the ash pond area and along with the National highway.*
4. *The industry shall take necessary measures for not causing ash dust spillages along the National Highway from Jupudi area to Guntupalli.*
5. *The industry shall not store crushed coal/coal in an open area under any circumstances.*
6. *The industry shall store crushed coal/ coal in a closed shed. The industry shall provide water sprinkling arrangement at all dust generating points.*
7. *The industry shall take necessary measures for not joining of ash into Budameru channel from the sedimentation tanks provided at Unit-1 to Unit-6.*
8. *The industry shall take necessary measures for not discharging of ash into outside industry premises from the sedimentation tanks provided at Unit-7.*
9. *The industry shall construct and commission ETP to treat the floor washing effluents of Stage-I to III and shall recycle the treated effluents. The industry shall ensure no ash disposal in to Budameru channel.*
10. *The industry shall provide hydro bins for Stage-I, II & III for bottom ash disposal and shall provide cooling towers for Stage-I to III as per condition of CTO order dated.24.04.2023.*
11. *The industry shall provide hydro bins for Stage-V for bottom ash disposal and as per condition of CTO order dated.24.04.2023 and shall provide ash water recycling system.*
12. *The industry shall take necessary measures for meeting the stipulated*

standard of SO₂ values of Bolders-I to VI - 600 mg/Nm³.

13. *The industry shall take necessary measures for meeting the stipulated standard of Particulate matter value - 50mg/Nm³ for stack attached to the 500 MW Stage-IV (Unit-VII).*
14. *The industry shall take necessary measures for meeting the stipulated standard of SO₂ parameter value - 200mg/Nm³ for stack attached to the 500 MW Stage-IV (Unit-VII).*
15. *The industry shall connect the Stage-V boiler online stack monitoring data to the APPCB website.*
16. *The industry shall take necessary measures for operation of Two CAAQM stations provided at B-Colony and towards railway wagon workshop and shall connect the online monitoring data to the APPCB website.*
17. *The industry shall provide sedimentation tanks to the Unit-8 and shall not discharge the floor washings /ash into agricultural canals.*
18. *The industry shall not discharge ash contaminated water from the Southern side of the industry in to the agricultural canals under any circumstances.*

WHEREAS vide ref.10th cited, adverse news items have appeared in various local newspapers on 08.10.2025,09.10.2025 and 10.10.2025 regarding the discharge of ash-contaminated water into the canals, which is disrupting the drinking water supply system of Kondapalli and its surrounding villages, and agitation was also staged by M/s. NTPS Kalushya Porata Samithi.

WHEREAS, vide ref. 11th cited the EE, RO, Vijayawada inspected the industry and its surroundings on 10.10.2025 and observed the following:

- The industry is operating all the stages of the power plant i.e., 6 x 210 MW, 1 x 500 MW & 1 x 800 MW.
- The industry has not improved the performance of the ESPs attached to the Unit-I to Unit-VI.
- The online stack monitoring system provided to boiler-1,2,3 & 6 are not showing the SPM values.
- The industry is disposing the Once Through Cooling (OTC) water to Budameru channel and not operating the cooling towers of Unit-1-6.
- The public drains near the ash pond area and along with the National highway are deposited /filled with boiler ash of the industry.
- Ash dust spillages were observed along the National Highway from Jupudi area to Guntupalli and causing fugitive emissions to the road travelers.
- Open storage of crushed coal was observed without providing any fugitive dust containing measures such as covering the surface of coal stockpiles with tarpaulin sheets.
- Coal dust emissions observed at coal stocking yard and transit points and at

nearby residential area around the coal stockyard.

- The industry provided sedimentation tanks to the Unit-1 to 6 and the over flow is joining into Budameru channel. Ash accumulation was observed in the Budameru drain at the discharge point.
- The industry provided sedimentation tanks to the Unit-7 and the over flow water discharging outside the industry premises.
- The industry is discharging the floor washing effluents of Stage-I to III into Budameru channel without treatment except settling tanks. Sludge formation also observed in the Budameru channel.
- The bottom ash carrying pipelines to ash ponds were damaged and discharging the ash contaminated water.
- The ash contaminated water is joining into cooling canal through the syphon system existing at S Colony, Ibrahimpatnam.
- The settling tank provided for ash collection are filled up with ash and ash contaminated water flowing on the settling tanks and joining into cooling canal.
- The raw water pumps of protected drinking water scheme are existing downstream of the above discharges.
- The industry is not having proper mechanism to control the leakage ash water into the cooling canal.
- Huge quantity of the ash contaminated water is joining into cooling canal through syphon system.
- The ash contaminated water joining into the cooling canal is abstracting continuous supply of the protected drinking water system.

WHEREAS the industry has not complied with any of the directions issued by the Board vide order dt.26.08.2025 and not submitted time bound action plan to comply with the directions issued by the Board.

WHEREAS vide ref.12th cited, RO, Vijayawada again received a complaint filed by Sri Sandipamu Rajesh, D.No.25-112, Kondapalli (V), Ibrahimpatnam (M), NTR District through Public Grievance Redressal System (PGRS) on 14.10.2025 (Grievance No. NTR202503108405) regarding the ash mixing with Drinking water in cooling canal, huge ash emitting from the chimney, causing pollution problems to the surrounding Environment and causing health problems to the citizen etc.

In view of the above, you are hereby directed to **Show cause** why action should not be initiated against your industry for the violations mentioned above and not complying with the directions issued on 26.08.2025 and causing contamination of surface water in the downstream and air pollution in the surrounding areas.

Your reply if any shall reach this office within 15 days after receipt of this notice, failing which the Board will initiate action against your industry under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and amendments thereof under Section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof which includes closure of the facility, levy of environmental compensation without any

further notice, in the interest of Public Health and Environment protection.

**S SRISARAVANAN, I.F.S
MEMBER SECRETARY**

**To
The Occupier,
M/s. Dr. Narla Tatarao Thermal Power Station,
Ibrahimpattanam (V&M),
NTR District.**

Copy to:

1. The Chief Environmental Engineer, Head Office, Vijayawada for information .
2. The Joint Chief Environmental Engineer, Zonal Office, Vijayawada for information and necessary action.
3. The Environmental Engineer, Regional Office, Vijayawada for information and necessary action.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.**

Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak Nagar,
Vijayawada - 520 008.



Ph: 0866-2543542

Lr.No.K-24/PCB/RO-VJA/2025-991

Date.24.11.2025

To
The Chief Engineer,
M/s. Dr. Narla Tatarao Thermal Power Station,
Ibrahimpnam (V&M),
NTR District.

Sir,

Sub: APPCB-RO-VJA-Representation of the Dr. NTPPS Tipper Lorry Owners Society, Ibrahimpnam, NTR District-Providing employment and livelihood to the residents of the pollution affected villages-Shutdown of the old Stage-I & II power plants-Supply of the pond ash to the local lorry owners with free of cost-Representation forwarded for taking further necessary action-Requested-Reg.

Ref: Representation submitted by Sri Koya Venkata Rao and others, Dr NTPPS Tipper Lorry Owners Society, Ibrahimpnam, NTR District through Public Grievance Redressal System (PGRS) on 28.10.2025, vide Grievance No. NTR20251028543.

It is to submit that this office has received a representation submitted by Sri Koya Venkata Rao and others, Dr NTPPS Tipper Lorry Owners Society, Ibrahimpnam, NTR District through Public Grievance Redressal System (PGRS) on 28.10.2025, which was submitted to the Hon'ble Chief Minister, Govt. of A.P.

The representation is related to providing employment and livelihood to the residents of the pollution affected villages and shutdown of the old Stage-I & II power plants. The supply of the pond ash to the local lorry owners with free of cost and stoppage of illegal pond ash transportation.

The copy of the representation submitted by Sri Koya Venkata Rao and others, Dr NTPPS Tipper Lorry Owners Society is herewith enclosed.

In this regard, it is requested to take immediate necessary action on the grievances submitted in the representation for stoppage of the illegal ash transportation and also to comply the directions issued by the Board on 26.08.2025 and to submit the Action taken report to the Board within 7 days to take further necessary action in this regard.

Yours faithfully,


ENVIRONMENTAL ENGINEER

Encl:A/a.

Copy to

- 1.The Collector & District Magistrate, NTR District for favour of kind information.
- 2.The JCEE (ECS), APPCB, BO, Vijayawada for kind information.
- 3.Sri Koya Venkata Rao, D.No.7-46/A, 502, Ibrahimpnam (V&M), NTR District for information.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, VIJAYAWADA.
Plot No.41, Opp: SBI, Sri Kanakadurga Officers' Colony, Gurunanak
Nagar, Vijayawada – 520 008.

ANNEXURE-VII



35

Ph: 0866-2543542

Lr.No.K-24/PCB/RO-VJA/2026-20

Date.04.04.2026

To
The Member Secretary,
A.P. Pollution Control Board,
Vijayawada.

Sir,

Sub: APPCB-RO-VJA- O.A. No 314 of 2024 filed before the Hon'ble N.G.T, Chennai against the pollution caused by the M/s. Dr. Narla Tatarao Thermal Power Station, Ibrahimpatnam (V&M), NTR District-Requested to review the industry in Monitoring (Task Force) Committee meeting-Report submitted-Reg.

- Ref:
1. CTO order no: APPCB/VJA/VJA/24/CFO/HO/2016, Dt.24.04.2023, valid upto 31.12.2027 (1760 MW).
 2. CTO no: APPCB-11022/66/2022-TEC-CFO-APPCB, Dt.28.04.2023, valid upto 30.04.2026 (Stage-V-800 MW).
 3. Order no.31/APPCB/HO/ECS/VJA/2019-, Dt.10.01.2025, directions issued by the Board.
 4. T.O. Lr.No.K-24/PCB/RO-VJA/2025-69, Dt.15.04.2025, report submitted to the Board office, Vijayawada.
 5. T.O. Notice no.K-24/PCB/RO-VJA/2025-612, Dt.07.08.2025, notice issued to the industry.
 6. Monitoring (Task Force) Committee meeting held on 12.08.2025.
 7. Order no.31/APPCB/HO/ECS/VAJ/2024-, Dt.26.08.2025, directions issued by the Board.
 8. Adverse news item was published on 08.10.2025, 09.10.2025 & 10.10.2025.
 9. Board officials inspection on 10.10.2025.
 10. T.O. Lr.No.K-24/PCB/RO-VJA/2025-833, Dt.16.10.2025, report submitted to the Board office, Vijayawada.
 11. Order No.31/APPCB/HO/ECS/VJA/2024-, Dt.22.11.2025, show cause notice issued to the industry by the Board.
 12. E.mail received from the Board office, Vijayawada on 05.01.2026.
 13. T.O.Lr.No.K-24/PCB/RO-VJA/2026-1263, Dt.22.01.2026
 14. Board official's inspection on 28.03.2026

With reference to the above, it is to submit that M/s. Dr. Narla Tatarao Thermal Power Station is a Thermal Power Plant operating at Ibrahimpatnam (V&M), NTR District.

The Board issued CTO order to the industry on 24.04.2023 with certain conditions and Environmental standards for Electric power-1760 MW (6 x 210 MW (Stage-I, II & III) + 1 x 500 MW (Stage-IV)), which is valid upto 31.12.2027.

The Board issued CTO order to the industry on 28.04.2023 with certain conditions and Environmental standards for Electric power-800 MW (Stage-V), which is valid upto 30.04.2026.

In view of the public complaints and adverse news items were published in the newspapers, the Board was reviewed the industry in the Monitoring (Task Force) committee meeting held on 25.11.2024 and certain directions were issued to the industry on 10.01.2025.

This office has received a complaint regarding joining of ash contaminated water into cooling canal on 20.02.2025 and this office has issued a show cause notice to the industry on 22.02.2025 directed to submit the non-compliance of the Board directions and consent conditions.

This office has received no of complaints through Public Grievance Redress System (PGRS) filed by Sri Vadada Tirumala Rao, Sri Sandipamu Rajesh and Sri Kotagiri Suresh Kumar.

This office has informed to the complainants that the Board has issued certain directions to the industry on 10.01.2025 for control of pollution. The industry is in the process of rectification of the pollution control systems with an allocated budget of Rs.59.0 Crores.

Further this office has received a complaint filed by Sri Cherukuri Subba Rao on 14.07.2025 regarding joining of the ash contaminated water into their agricultural lands from the industry and requested for removal of the ash accumulated in the agricultural lands.

This office has issued a notice to the industry on 07.08.2025 directing to immediately take measures to prevent the joining of the ash contaminated water into the agricultural lands and remove the accumulated ash from the agricultural fields and also directed to comply with the directions issued by the Board vide order dated.10.01.2025 and consent conditions.

Further, the issue was reviewed in the Monitoring (Task Force) Committee meeting held on 12.08.2025 and issued certain directions to the industry on 26.08.2025.

An adverse news items are appearing in the various local newspapers in the 1st week of October,2025 regarding the pollution caused by the industry, discharging of the ash contaminated water into the canals which is causing interruption to the drinking water supplying system of Kondapalli and its surrounding villages, staging aggregation by M/s. NTPPS Kalushya Porata Samithi etc.,

The Board officials have inspected the industry on 10.10.2025 and observed certain non-compliances and the inspection report was submitted to the Board office, Vijayawada on 16.10.2025 along with compliance report on the Board directions dated.26.08.2025 requesting to take necessary action against the industry for control of pollution.

Based on the RO, Vijayawada report dated.16.10.2025, the Board has issued a Show cause notice to the industry on 22.11.2025 for the violations mentioned and not complying with the directions issued on 26.08.2025. Copy enclosed.

The complaints have reopened at the Board office, Vijayawada filed by Sri Kotagiri Suresh (PGRS No.NTR20250306844) and Sri Vadada Tirumala Rao (PGRS No.NTR20250307258).This office has received e.mail from the Board office, Vijayawada on 05.01.2026 requesting to take necessary action and submit Action Taken Reports.

The RO, Vijayawada has submitted a report to the Head office informing that the industry is not complying with the Board directions dated.26.08.2025 and not complying to the Environmental standards and requested to review the industry in the ensuing Monitoring (Task Force) Committee meeting to take further necessary action.

The Board officials again inspected the industry on 28.03.2026 and verified the compliance on the directions issued by the Board vide order dated.26.08.2025. The compliance on the directions is submitted below:

The compliance report on the directions dated.26.08.2025 is submitted below:

Sl.No.	Directions	Compliance
1.	The industry shall improve the performance of the ESPs attached to the Unit- I to Unit-VI, Unit-V and Unit-VI and ensure that the particulate matter of the stacks shall meet the stipulated standards.	<p>Not complied.</p> <p>The industry is not meeting the stipulated standards with respect to the SPM.</p> <p>The APGENCO management has sanctioned an amount of Rs.119 Crores under R&M Budget of Rs.60 Crores for Stage-III and EP & FF budget for all units in different spells of Rs.10 Crores on 06.12.2023. Rs.18.0 Crores on 01.04.2024 and Rs.31.0 Crores on 16.12.2024 for rectification of ESP fields, replacement of damaged ESP internals replacement of worn out spares of ash handling systems.</p> <p>The purchase orders were issued for the spares of Stage-I, II, III & IV.</p> <p>Further, EP & FF budget of Rs.10.0 Crores for the year 2025-2026 and Rs.24.48 Crores for the year 2026-27 is sanctioned for procurement of specials to improve performance of ESPs and fly ash extraction systems of Stage-I, II, III & IV.</p>
2.	The industry shall take necessary measures for display of online stack monitoring PM values provided to the boilers-1,2&3.	<p>Not complied.</p> <p>The industry has procured online monitoring equipment and not installed to the stacks.</p>
3.	The industry shall take necessary measures for not disposing/spillages of the boiler ash in to public drains near the ash pond area and along with the National highway.	<p>Not complied.</p> <p>Ash was accumulated in the open drains in the industry premises and also along the NH.</p>
4.	The industry shall take necessary measures for not causing ash dust spillages along the National Highway from Jupudi area to Guntupalli.	<p>Not complied.</p> <p>Ash dust was observed beside the NH at Jupudi and Guntupalli roads.</p>
5.	The industry shall not store crushed coal / coal in an open area under any circumstances.	<p>Not complied.</p> <p>The crushed coal is storing openly. The industry was issued work order for construction of shed for coal storage and the industry has informed that the works will be expected to be completed by 30.06.2026.</p>

Sl.No.	Directions	Compliance
6.	The industry shall store crushed coal/ coal in a closed shed. The industry shall provide water sprinkling arrangement at all dust generating points.	The industry is carrying a. Pre-spray of water on wagons before tipping. b. Grid spray at wagon tipplers while tipping. c. Water sprinklers are used to sprinkle water on conveyors.
7.	The industry shall take necessary measures for not joining of ash into Budameru channel from the sedimentation tanks provided at Unit-1 to Unit-6.	Not complied. Ash was observed in the Budameru channel. The industry is constructing ETP for treatment of effluents generated at Unit-I to Unit-VI. The ETP works are near to completion.
8.	The industry shall take necessary measures for not discharging of ash into outside industry premises from the sedimentation tanks provided at Unit-7.	The industry has provided sedimentation tanks for Unit-VII for control of ash outside the industry.
9.	The industry shall construct and commission ETP to treat the floor washing effluents of Stage-I to III and shall recycle the treated effluents. The industry shall ensure no ash disposal in to Budameru channel.	The industry is constructing ETP for treatment of effluents generated at Unit-I to Unit-VI. The ETP works are near to completion.
10.	The industry shall provide hydro bins for Stage-I, II & III for bottom ash disposal and shall provide cooling towers for Stage-I to III as per condition of CTO order dated.24.04.2023.	Not complied.
11.	The industry shall provide hydro bins for Stage-V for bottom ash disposal and as per condition of CTO order dated.24.04.2023 and shall provide ash water recycling system.	Partially complied. The hydrobins are provided for Stage-V and is expected to stock from 2 nd week of April,2026.
12.	The industry shall take necessary measures for meeting the stipulated standard of SO ₂ values of Boilers-I to VI-600 mg/Nm ³ .	Not complying.
13.	The industry shall take necessary measures for meeting the stipulated standard of Particulate matter value- 50 mg/Nm ³ for stack attached to the 500 MW Stage-IV (Unit-VII).	Not complying.
14.	The industry shall take necessary measures for meeting the stipulated standard of SO ₂ parameter value - 200mg/Nm ³ for stack attached to the 500 MW Stage-IV (Unit-VII).	Not complying.
15.	The industry shall connect the Stage-V boiler online stack monitoring data to the APPCB website.	Not complied. The industry has not provided stack monitoring facility to Stage-V.

Sl.No.	Directions	Compliance
16.	The industry shall take necessary measures for operation of Two CAAQM stations provided at B-Colony and towards railway wagon workshop and shall connect the online monitoring data to the APPCB website.	Not complying.
17.	The industry shall provide sedimentation tanks to the Unit-8 and shall not discharge the floor washings / ash into agricultural canals.	Not complying. Ash contaminated water was observed in the drains towards North-East side of the industry.
18.	The industry shall not discharge ash contaminated water from the Southern side of the industry in to the agricultural canals under any circumstances.	At present, no discharges were observed.

It is to submit that the APGENCO management has sanctioned an amount of Rs.119 Crores under R&M Budget of Rs.60 Crores for Stage-III and EP & FF budget for all units in different spells of Rs.10 Crores on 06.12.2023. Rs.18.0 Crores on 01.04.2024 and Rs.31.0 Crores on 16.12.2024 for rectification of ESP fields, replacement of damaged ESP internals replacement of worn out spares of ash handling systems etc.,

The industry has issued purchase orders to carry out various pollution control measures and the works are under progress.

In view of the above, the industry may be reviewed in the Monitoring (Task Force) Committee meeting to take further necessary action.

Submitted.

Encl:A/a.

Yours faithfully,



ENVIRONMENTAL ENGINEER

Item No.13:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.314 of 2024(SZ)

[Earlier O.A. No. 1302 of 2024(PB)]

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the News Item in The Hindu dt: 04.11.2024 titled, "Residents stage protest against pollution caused by Vijayawada Thermal Power Station".

And

Andhra Pradesh Pollution Control Board (APPCB),
Through its Member Secretary,
Andhra Pradesh and ors.



...Respondent(s)

Date of hearing: 02.02.2026.

CORAM:**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE DR. PRASHANT GARGAVA, EXPERT MEMBER**

For Applicant(s): Suo Motu.

For Respondent(s): Mr. K. Ravindranath for R1& R4.
Dr. D. Shanmuganathan represented
Mr. R. Thirunavukarasu for R2.
M/s. Janani Shankar, Tanushree Arvind &
Simran Srinivasan for R5.

ORDER

1. At the request of the learned counsel appearing for the 5th Respondent, post the matter on 06.04.2026 for final hearing.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Prashant Gargava, EM

O.A. No.314/2024(SZ)
02nd February, 2026. AD.

